

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2016/2004

New Delhi this the 23rd day of August, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Shri M.P. Gupta,
C/o Shri Raju Gupta,
B-314, Gharoli Dairy Farm,
Opposite Bara Shiv Mandir,
Delhi-96

-Applicant

(By Advocate Shri D.P. Sharma)

-Versus-

1. Union of India,
through Secretary,
Ministry of Communication and I.T.
Department of Posts,
Dak Bhawan-Sansad Marg,
New Delhi.
2. The Member (Personnel),
Postal Services Board,
Dak Bhawan, Sansad Marg,
New Delhi.

-Respondents

ORDER (Oral)

Learned counsel heard.

2. Applicant has assailed punishment of recovery of Rs.8,000/- from the pay of the applicant in disciplinary proceedings against the applicant. This penalty under Rule-11 of CCS (CCA) Rules, 1965 was up-held in appeal. Learned counsel pointed out that applicant had filed a revision petition before the Revisional Authority under Rule-29 of CCS (CCA) Rules, 1965 (Annexure A-1) dated 21.5.2001. Learned counsel stated that this revision petition has remained unactioned at the hands of the Revisional Authority.

3. Having regard to the contentions raised before me on behalf of the applicant, I am of the considered view that this OA can be disposed of in the interest of justice even without issuing notice to the respondents, directing the Revisional Authority, namely Respondent No.2 to decide applicant's revision petition dated

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21.5.2001 within a period of six weeks from the date of communication of these orders by passing a detailed and speaking orders. Ordered accordingly. On remaining aggrieved, applicant shall have liberty to take legal recourse.

V.K. Majotra —
(V.K. Majotra) 23.8.04.
Vice Chairman (A)

cc.